

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.99(ND)/2015 & CP No. 119(ND)/2015

IN THE MATTER OF:

M/s. Schleicher Intec Ltd.

.... Petitioner

Vs.

M/s. A.N. Buildwell Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 03.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Mudit Gupta, Advocate

For the Respondent : Mr. J.S. Bindra, Advocate

ORDER

On the joint request of the parties, hearing is deferred to 18th December, 2017.

On account of pendency of winding up petition before the Hon'ble High Court of Delhi where a scheme for revival of the respondent company has been filed under Section 220 to 224 the hearing is deferred because those proceedings are likely to have vital effect on the instant petition.

List the matter on 18th December, 2017.

- Sd -

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

J. - Sd -

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**